THE HIGH COURT OF MEGHALAYA: AT SHILLONG

NOTIFICATION

Dated, the 29th October,2026

No. HCM.II/34/Pt.IV/2014/Estt/113:- Pursuant to order dated 15.10.2025 passed by the Hon'ble Supreme Court of India in M.A. Nos. 1889-1891/2025 in Civil Appeal Nos.3640-3642 of 2025 {Arising out of SLP (C) Nos.8490-8492 of 2020} titled "Periyammal (Dead) through LRS & Ors. Vrs. V. Rajamani & Anr. Etc." and in compliance thereof, the Hon'ble Chief Justice, as an interim measure, is hereby pleased to designate the Secretaries, District Legal Services Authorities in the concerned districts of the State as Member Secretaries of the District Execution Cells (DEC).

Copies of order dated 25.05.2026 and 15.10.2026 is enclosed herewith for kind information and necessary action.

1. **Members of the District Execution Cells (DEC):-**

Member Secretary	**Secretary, District Legal Service Authority**
Member (Banking)	**Serving officer of a nationalized bank not below the Manager for assisting the Member Secretary in location attachment of the Bank Account and other liquidated assets of the judgment debtor available with nationalized/private banks and other financial institutions.**
Member Revenue	**Officer drawn from Revenue services not below the rank of Tehsildar for assisting the Member Secretary for locating attachment for the immovable properties belonging to the judgment debtor within the District, State or any other State.**
Member (Police)	**Officer drawn from State Police not below the rank of Inspector to assist the Member Secretary/Execution Court in assessing the requirement and procuring Police assistance in attachment, possession, sale etc. of tangible movable and immovable properties during the execution of decree.**
Co-opted Member	**As deemed necessary by the Execution Cell.**

The Member Secretary shall identify officers/officials within their respective districts from the abovementioned institutions for nomination to the District Execution Cell and constitute and operationalize the same at the earliest.

2. **Function of the District Execution Cells (DEC):-**

i. Upon receipt of orders from the Executing Court along with annexures, the District Execution Cell shall verify and process the information received and prepare an Execution plan as per Schedule XVI within 15 days which may be extended by the Court by another 15 days on showing sufficient cause, for timely execution of decree. The plan shall immediately be placed before the executing Court.

ii. The DEC shall assist the executing Courts to clear any bottleneck that may arise in execution proceedings with respect to attachment, action and sale of the properties or in enforcing disbursal of amounts lying with the banks/financial institutions.

iii. **Access to Information**- On written request made by the Member Secretary or Member of the DEC, the recipient Department/Institution/Organization would be obliged in law to share the complete information about the tangible and intangible assets belonging to the judgment debtor as also details about their current address/whereabouts.

3. **Sitting Space and support staff**-The District Court Administration shall provide/arrange sitting space on need basis within the Court complex on written request made by the Member Secretary, District Execution Cell. As an interim measure, the District Court administration shall provide one staff on need basis for the DEC, whenever meetings are called by the DEC.

By order etc.,

REGISTRAR GENERAL

Memo. No. HCM.II/34/Pt.IV/2014/Estt/113-A **Dated, the 29th October,2026**

Copy to:-

1. The Registrar-cum-PPS to the Hon'ble the Chief Justice, High Court of Meghalaya for kind information of His Lordship.

2. The P.S to Hon'ble Mr. Justice H.S.Thangkhiew, Judge, High Court of Meghalaya for kind information of His Lordship.
3. The P.S to Hon'ble Mr. Justice W.Diengdoh, Judge, High Court of Meghalaya for kind information of His Lordship.
4. The P.S to Hon'ble Mr. Justice B.Bhattacharjee, Judge, High Court of Meghalaya for kind information of His Lordship.
5. The Chief Secretary, Meghalaya for kind information.
6. The Director General of Police, Meghalaya for information and necessary cooperation.
7. The Member Secretary, Meghalaya State Legal Services Authority, Shillong for information.
8. The Deputy Commissioners, all districts in the State for information and necessary cooperation.
9. All District & Sessions Judge, Meghalaya for kind information and necessary action.
10. All Secretaries, District Legal Services Authorities, Meghalaya for kind information and necessary action.
11. The Registrar (Admn.), High Court of Meghalaya, for kind information.
12. The Registrar (Judicial Service), High Court of Meghalaya, for kind information.
13. The System Analyst, High Court of Meghalaya for uploading the same in the official website.
14. Office file.

REGISTRAR GENERAL

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29/10/26